



BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

APPEAL NOS. 263 AND 264 OF 2018

IN THE MATTER OF:

AMIT UPADHAYA

APPELLANT

VERSUS

SEIAA & ORS.

RESPONDENTS

REPLY ON BEHALF OF RESPONDENT No. 1 & 2

I, Anurag Kumar Yadav S/o Sri P.N.Singh, aged about 44 years, presently posted as Deputy Director, Directorate of Environment, UP do hereby solemnly affirm and declare as

under:
That in official capacity the deponent is fully conversant with the facts and circumstances of the above case and as such competent to swear this affidavit on behalf of Respondent nos. 1 & 2

2. That the deponent has read and understood the contents of the above appeal, that are denied except those specifically admitted herein in this affidavit.
3. That the deponent has submitted compliance reports before the Hon'ble NGT in reference to the order dated 17/12/2018 on 19/01/2019.

महेश कुमार (रिडवोकेट)
राजि० नं० UP-229/2012
डीयरमैन-ऑथ कमिश्नर
जिला एवं सत्र न्यायालय
राज्यनगर, गाजियाबाद (गाजियाबाद)

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4. That the Appellant has challenged the grant of environmental clearance in Appeal No. 263 and 264 of 2018 mainly on two grounds that there was no individual EIA and the Regional Environment Impact Assessment Report (REIA) has been rejected by the SEIAA and, that many ECs were granted without the issuance of a ToR. Hence these ECs are wrong & liable to be set aside.
5. That, with respect to the 36 proposals under appeal it is already submitted that each individual leases EIA is complete in itself (conforming to the statutory EIA requirement) and a larger number of cluster/multiple clusters EIAs have resulted in an "amalgamation" to analyse the important factors such as carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area (as per the provisions of Schedule XI of MoEF & CC Notification S.O. 141(E), dated 15/01/2016). It is further to be clarified that, the EIA document submitted conforms to the structure & design as expected vide Appendix III of SO: 1533 dated 14th Sep, 2006 issued by MOEF & CC. The MoEF & CC and CPCB in their compliance report dated 17-02-2019 to this Hon'ble Tribunal at internal Page Nos. 20 and 32 has also clarified that the EIA document submitted conforms to the requirements of the EIA Notification 2006.
6. That the MoEF & CC & CPCB have clearly specified in their compliance report dated 17-02-2019 page no. 28 that:
"Expert Appraisal Committee (EAC) expressed that REIA/REMP is more comprehensive and scientific approach for appraising multiple projects in particular region within

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underlying objective of EIA Notification. Regional EIA extend additional information of cumulative externalities and is better for informed decision making. However, caution is required to ensure that all critical parameters, activities and its associated impacts of individual / cluster projects are properly and scientifically represented in the REIA /REMP reports. If done properly, the cluster specific findings and management plan will be well articulated in the REIA/REMP.”

The SEAC UP strictly scrutinized & appraised the projects on the basis of Regional EIA's and Individual EIAs. Initially the projects were scrutinized and appraised on the basis of Regional EIA document. Even here, the individual projects were presented and examined from the perspective of individual environmental sensitivity and incremental impacts. Secondly, the case was appraised exclusively with individual reports to establish that:

- i. All the base-line data presented conform to the guidelines issued by CPCB/MoEF&CC, Government of India, for grant of EC to an individual lease. The adequacy of baseline data presented for every individual project cases were scrutinized by the SEAC-UP. The SEAC UP was satisfied with the adequacy of baseline data. The subjective cases were taken-up chronologically in its meetings during the presentations made on 15, 16, 17, 22 and 23 Oct, 2018 and again on 02, 14, 15 and 16 Nov, 2018 and reviewed on 24 Nov. by SEIAA, UP.

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- ii. That environmental sensitivity Analysis given in Item 9 of Form I of each application has been verified during the presentation for the individual mining lease.
- iii. Public Hearing has also been conducted for each individual mining lease and separate minutes submitted by SPCB were considered during appraisal.
- iv. Compliance of the TOR conditions has been given in each individual EIA, which is verified by SEAC-UP during the presentation.
- v. During presentation before SEAC-UP detailed Environmental Management Plan along with its budget were presented for each individual lease.

Therefore, the Appellants contention of no EIA being filed & appraised is wrong and baseless, hence denied.

That it is submitted that the EIA Notification issued by Ministry of Environment, Forest and Climate Change dated 14.09.2006 provides that the Public Consultation shall ordinarily have two components comprising of:- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons; (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity. Both of these mandatory components were already done in the public hearings carried earlier. During the appraisal, SEAC observed that the views recorded in the public hearing were found duly incorporated in the submitted individual EIAs.

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प्रमाणित
11/11/2011



8. That it is also necessary to mention that 03 complaints were submitted by 03 individuals against the acceptance of REIA. Hon'ble National Green Tribunal vide order dt. 13.11.2018 had also directed the answering respondent to consider the objections raised by applicant in O.A. No.912/2018. The complaints and objections raised by applicant were dealt by SEAC and SEIAA in their joint meeting dt.14.11.2018. Copy of minutes of joint meeting of 14.11.2018 is attached as **Annexure-1**.

A personal hearing was granted to all complainants. In view of this, the project proponents submitted individual EIAs on the instructions of SEAC in their minutes of 15, 16, 17th Oct 2018, even before the filing of the first petition by the Appellant on 13th Nov, 2018. These cases were considered subsequently by answering respondent and the decision for grant of EC was on the basis of individual EIAs only. Copy of minutes of SEAC meeting of 15th Oct, 2018 is being attached as **Annexure-2**.

9. That the application for issuance of ToR was submitted online for above mentioned projects and ToR appraisal was conducted by SEAC.

10. That in accordance with Gazette Notification dated 10.04.2015 issued by Ministry of Environment, Forest and Climate Change, the standard TOR developed by the Ministry in consultation with the sector specific Expert Appraisal Committees shall be the deemed approved TOR for the projects or activities. The standard Terms of Reference are displayed on the website of the Ministry of Environment, Forest and Climate Change. It is further provided that the

Expert Appraisal Committee (EAC) or the State Expert Appraisal Committee (SEAC) may finalize amendment, if found necessary for a project within 30 days of the acceptance of application in specified Application Form. These standard TOR displayed in the website enables the Project Proponent to commence preparation of an Environment Impact Assessment Report after successful online submission and registration of the application. In view of the notification, the project proponent can commence EIA study as soon as his application for issuance of TOR is registered. The standard TOR issued by the MoEF & CC, Government of India and displayed in the Ministry's website forms the basis of EIA study. Any amendment made by SEAC shall also be incorporated in the EIA study.

11. That it is pertinent to point out here that all steps stipulated in EIA notification, 2006 were followed. The submission of Form-1 TOR presentation, Draft report submission, Public hearing, Final report submission and uploading and individual presentation are part of EIA notification, 2006, followed during process.

12. That it is respectfully submitted before this tribunal that without the basic essential document, the on-line or off-line process of Environment Clearance cannot proceed further. Hardcopies were submitted in form of REIA and individual EIA. The Form-1 is an essential document of MoEF & CC. It is also submitted that the complete EIA report which is of approx. 85 MB could not be submitted on the MoEF & CC portal due to restriction of 20 MB file size at that time. Hence, Project proponent has submitted only EMP of the

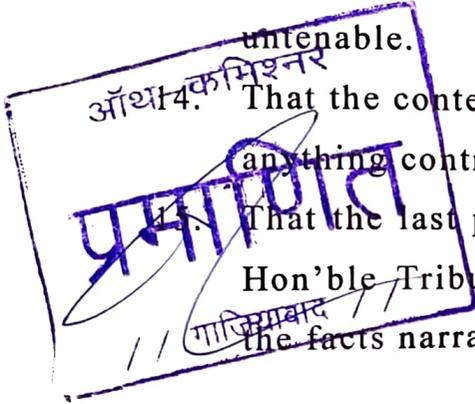
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project, minutes of Public hearing, Risk assessment document which constitute the main domain of an EIA report, as permitted by PARIVESH.

13. That in view of the facts and submission mentioned in above paragraphs all the contentions raised in appeal no. 263 & 264 of 2018 is against the facts and as such is denied. Further all the grounds taken in these appeals have no force and are untenable.

14. That the contents of limitation clause are matter of record and anything contrary to record is denied.

15. That the last paragraph in the Appeal is prayer clause to this Hon'ble Tribunal which is untenable and denied in view of the facts narrated in preceding paragraphs.



[Signature]
DEPONENT

VERIFICATION:

I above named deponent do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed there from.

Verified at Ghaziabad on this 13 day of, July, 2020.

[Signature]
DEPONENT

नाम न्यायालय.....
शपथकर्ता श्री/श्रीमती.....
शिनाख्तकर्ता श्री.....
मेरे समक्ष शपथ सप्रथम.....
शपथकर्ता के शपथ-पत्र की अंतर्गत सत्य है।
रजिस्टर नं०.....
दिनांक.....
[Signature]
अस्ताक्षर
ऑथर कमिश्नर
जिला न्यायालय, गाजियाबाद

Joint Meeting Minutes of State Environment Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC), U.P. dated 14/11/2018

The joint meeting of SEIAA/SEAC was held to dispose the 3 complaints of Shri Amar Jeet Singh Bedi, Advocate Delhi High Court and NGT, Principal Bench, Delhi and one complaint of Shri Amit Upadhyay, Advocate, Allahabad, High Court. Both were called to explain their point of view. However, in the meeting one more complaint of Shri Chandra Deo Singh, Advocate, High Court, Allahabad was also received.

The complainant Shri Amit Upadhyay and Shri Akhil Prasad, DAS (I) Pvt. Ltd. turned up to explain their point of view. Whereas, Shri Amarjeet Singh Bedi through his letter dated 07/11/2018 requested for additional time of 15 days to mark his personal appearance before the Directorate.

The committee listened to Shri Amit Upadhyay and his counsel Shri I.K. Kapila. They empathetically told that there is no provision of REIA. Therefore the committee should not entertain any REIA.

After going through all the complaints in depth and listening to Shri Amit Upadhyay, the committee chartered out following issues related to complaints:-

Issue 1:- There is no provision of REIA.

Issue 2:- The sequence/methodology of issuance of TOR, preparing draft EIA, submission to UPPCB, public hearing and submission of final EIA.

Issue 3:- Issue related to uploading of EIA/EMP to maintain transparency.

The committee called Shri Akhil Prasad to explain his point of view on issues mentioned above. His point of view is given below:-

Issue 1:-Provision of EIA not substantiated by satisfactory documentary evidence.

Issue 2:- As per EIA Notification, 2006 (as amended) the procedure in brief is (i) Uploading of application of TOR/additional TOR. (ii) Issuance of TOR/in case not received within 30 days it is deemed to be issued. (iii) Preparation of draft EIA. (iv)Submission of draft EIA to UPPCB. (v)Public hearing. (vi)Final EIA submission.

Issue 3:- The consultant mentioned that file is around 85 MB and even after compression it is around 28 MB, while available space for loading EIA is 20 MB.

After a detailed and in depth discussion authority and committee decided:-

- ❖ **No REIA will be entertained. There will be only individual or cluster EIA. All concerned cases listed on 15, 16, 17 & 22 October, 2018 shall be heard on 16/11/2018 as additional agenda before SEAC.**
- ❖ **The brief procedure/sequence to be followed by PP/consultant will be as follows:-**
 - (i) Uploading of application of TOR/additional TOR.**
 - (ii) Issuance of TOR (in case not received within 30 days, standard TOR developed by MoEF&CC shall be deemed approved for the project or activity).**
 - (iii) Preparation of draft EIA, strictly in accordance with the terms of reference.**
 - (iv) Submission of draft EIA to UPPCB.**

- (v) Public hearing.
- (vi) Final EIA submission.
- ❖ The committee/Authority also decided that in case there is any mention of REIA/REMP in any of the minutes of SEIAA/SEAC it should be treated as deleted.
 - ❖ The Secretariat should write to MoEF&CC to increase the space to accommodate full EIA report. Till such provision is made consultants can cover brief summary of EIA apart from risk assessment, public hearing etc in case it exceeds the available space of 20 MB.

The meeting ended with a vote of thanks to each chair.

(Prof. Rana Pratap Singh)
Chairman, SEIAA

(Dr. Madhu Bhardwaj)
Member

(Shri Ashish Tiwari)
Member-Secretary, SEIAA

(Dr. (Prof.) S. N. Singh)
Chairman

(Dr. Richhpal Singh Sangu)
Member

(Prof. D.P. Singh)
Member

(Dr. Ajoy Kumar Mandal)
Member

(Shri Meraj Uddin)
Member

(Shri Rajive Kumar)
Member

Minutes of 363rd SEAC Meeting Dated 15/10/2018

The 363rd meeting of SEAC was held in Directorate of Environment, U.P. on 15/10/2018 following members were present in the SEAC:

1.	Dr. (Prof.) S.N. Singh,	Chairman
2.	Dr. Sarita Sinha,	Member
3.	Dr. Arvind Mathur,	Member
4.	Dr. Virendra Misra,	Member
5.	Dr. Pramod Kumar Mishra,	Member
6.	Dr. Richhpal Singh Sangu,	Member
7.	Dr. Ajoy Kumar Mandal,	Member
8.	Shri Meraj Uddin,	Member
9.	Shri Rajive Kumar,	Member

The Chairman welcomed the members to the 363rd SEAC meeting.

The SEAC unanimously took following decisions on the agenda points discussed:

- **Complain letter dated 14/10/2018 of Mr. Amarjeet Singh Bedi, Advocate, NGT Principal Bench, Delhi and Delhi High Court Bar Council of India regarding regional EIA submitted by DAS (India) Private Limited.**

The committee discussed the matter and of the view that the complainant, Mr. Amarjeet Singh Bedi may be asked to present their grievances before the joint meeting of SEAC and SEIAA and explain the issue in details. The consultant M/s DAS India Pvt. Ltd. should also be called in this meeting. The Secretariat shall decide the date of meeting (14 November, 2018) and inform all concerned immediately.

1. **Proposed River Bed Sand/Morrum Mining having lease area 32.00 ha (79.07) along River Ken in Gata No.- 492/13, Village- Nihalur Syuda, Tehsil- Naraini, Distt- Banda, U.P., M/s Maa Jayanti Infrastructure, (Leased Area-32.00 Ha) File No. 4166/Proposal No. SIA/UP/MIN/22725/2018**

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that :-

1. The environmental clearance is sought for Sand/Morrum Mining in River Ken at Gata No.- 492/13, Village- Nihalur Syuda, Tehsil- Naraini, Distt- Banda, U.P., M/s Maa Jayanti Infrastructure, (Leased Area-32.00 Ha).
2. The public hearing was organized on 13/09/2018 at village Nihalpur, Syuda primary school.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/22725/2018
2. File No. allotted by SEIAA, UP	4166
3. Name of Proponent	Shri Manish Kumar Gupta

4. Full correspondence address of proponent and mobile no.	Shri Chandra Kishor Gupta R/O Chhoti Bazar, KailashPuri, Banda, District- Banda, Uttar Pradesh.		
5. Name of Project	M/s MaaJayanti Infrastructure		
6. Project location (Plot/Khasra/Gata No.)	492/13		
7. Name of River	Ken		
8. Name of Village	NihalpurSyuda		
9. Tehsil	Naraini		
10. District	Banda		
11. Name of Minor Mineral	Sand/Morrum mining		
12. Sanctioned Lease Area (in Ha.)	32.00 ha (79.04 acre)		
13. Mineable Area (in ha)	32.00 ha		
14. Zero level mRL	107.8		
15. Max. & Min mRL within lease area	Highest mRL is 115.1* Lowest mRL is 109.4*		
16. Pillar Coordinates (Verified by DMO)	Pillar No	Latitude	Longitude
	A	25° 16' 21.52"N	80° 21' 35.30"E
	B	25° 16' 22.76"N	80° 21' 21.18"E
	C	25° 16' 11.41"N	80° 21' 20.64"E
	D	25° 15' 53.80"N	80° 21' 23.33"N
	E	25° 15' 57.83"N	80° 21' 36.42"N
17. Total Geological Reserves	16,18,351 m ³		
18. Total Mineable Reserves in LoI	6,40,000 m ³		
19. Total Proposed Production	32,00,000 m ³ (5Year)		
20. Proposed Production/year	6,40,000 m ³		
21. Sanctioned Period of Mine lease	5 years		
22. Production of mine/day	2560.00 m ³		
23. Method of Mining	Opencast/ Semi –mechanized		
24. No. of working days	250		
25. Working hours/day	8 hrs		
26. No. Of workers	85		
27. No. Of vehicles movement/day	200		
28. Type of Land	Govt./Non Forest Land		
29. Ultimate Depth of Mining	3.0		
30. Nearest metalled road from site	1.0 Km		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.85	
	Suppression of dust	9.60	
	Plantation	2.40	
	Total	12.85	
32. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh (Servicing Environment and Development) 114 2018		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	30/Khanij/30/Banda dated 04.04.2018		
35. Details of Lease Area in approved DSR	Page No- 61 Table No- 19		
36. Proposed CER cost	1.96 Lakh		
37. Proposed EMP cost	Recurring Cost -4.90 Lakh,		

	Capital Cost-6.40 Lakh
38. Length and breadth of Haul Road	0.8 km and 6m

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-01

The committee discussed the matter and recommended grant of environmental clearance or the project proposal along with general and specific conditions as annexed at annexure 1 & 2 to these minutes regarding mining project. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 1.96 Lakh/year shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III

dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Banda, U.P.

- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

2. Proposed River Bed Sand/Morrum Mining Project having lease area- 20.242 ha (50.01 acre) along River Betwa in Gata No.- 1396 Ga, Khand No.- 04, at Village- Bhedikhurd, Tehsil- Kalpi, District- Jalaun, U.P., Lease Area: 20.242 ha, File No. 4237/Proposal No. SIA/UP/MIN/25608/2018

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that :-

1. The environmental clearance is sought for River Bed Sand/Morrum Mining Project in River Betwa at Gata No.- 1396 Ga, Khand No.- 04, at Village- Bhedikhurd, Tehsil- Kalpi, District- Jalaun, U.P., (Lease Area: 20.242 ha.).
2. The public hearing was organized on 19/09/2018.
3. EIA was submitted by the project proponent through letter dated 30/09/2018.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/25608/2018
2. File No. allotted by SEIAA, UP	4237
3. Name of Proponent	Sri Anand Kumar Gupta
4. Full correspondence address of proponent and mobile no.	Sri Anand Kumar Gupta S/o Sri Laxminarayan Gupta R/o Maharajpur, Kanpur Nagar, Uttar Pradesh
5. Name of Project	M/s Sri Anand Kumar Gupta
6. Project location (Plot/Khasra/Gata No.)	Gata No. 1396ga, Khand No – 04
7. Name of River	Betwa
8. Name of Village	Bhedikhurd
9. Tehsil	Kalpi
10. District	Jalaun
11. Name of Minor Mineral	Sand mining
12. Sanctioned Lease Area (in ha)	20.242 ha (50.01 acre)
13. Mineable Area (in ha)	20.242 ha
14. Zero level mRL	98.00 mRL*
15. Max. & Min mRL within lease area	Highest mRL is 106.3* in North Lowest mRL is 100.2* in South

16. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°53'03.92"N	79° 51'17.64"E
	B	25°53'13.13"N	79°50'54.73"E
	C	25°53'03.66"N	79° 50'50.74"E
	D	25°52'58.39"N	79° 51'16.17"E
	E	25°53'10.37"N	79° 51'5.20"E
	F	25°53'9.67"N	79° 51'4.95"E
	G	25°53'7.88"N	79° 51'9.16"E
17. Total Geological Reserves	624150 m3		
18. Total Mineable Reserves in LoI	303630 m3		
19. Total Proposed Production	1518150 m ³ (5 years)		
20. Proposed Production/year	303630 m3/annum		
21. Sanctioned Period of Mine lease	5 years		
22. Production of mine/day	1214 m ³ / day		
23. Method of Mining	Opencast Semi-mechanized		
24. No. of working days	250		
25. Working hours/day	8 hrs		
26. No. of workers	70 (Including Mines Manager, Foreman, Environmentalist & Supervisor		
27. No. of vehicles movement/day	120		
28. Type of Land	Govt./Non Forest Land		
29. Ultimate Depth of Mining	3.0m		
30. Nearest metalled road from site	1.10km		
31. Water Requirement	PURPOSE	REQUIREMENT(KLD)	
	Drinking	0.70	
	Suppression of dust	13.20	
	Plantation	2.70	
	Total	7.00	
32. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh (Servicing Environment and Development) 114 2018		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1035/Khanij/MMC/30 dated 17.03.2018		
35. Details of Lease Area in approved DSR	Page No- 54 Table No- 42		
36. Proposed CER cost	1.88 lacs		
37. Proposed EMP cost	Recurring Cost - 9.19 Lakh, Capital Cost-5.50 Lakh		
38. Length and breadth of Haul Road	0.50km and 6m		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-02

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure 1 & 2 to these minutes regarding mining project. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 1.88 Lakh/year shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Jalaun, U.P.
- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.

- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

3. Proposed River Bed Sand/Morrum Mining having lease area- 46.00 ha (113.66 acre) along River Ken in Gata No.- 176 (Part) 179, 180, 177, 147 (Part),144 (Part), 141 (Part), 143, 145, 142, 122, 121, 114 (Part), (Block No.-06) at Village- Sandikhadar, Tehsil- Pailani, District- Banda, U.P.,(Lease Area: 46.00 ha.)M/s Silver Line Auto Mobiles, File No. 4216/Proposal No. SIA/UP/MIN/24268/2018

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that :-

- 1. The environmental clearance is sought for River Bed Sand/Morrum Mining in River Ken at Gata No.- 176 (Part) 179, 180, 177, 147 (Part),144 (Part), 141 (Part), 143, 145, 142, 122, 121, 114 (Part), (Block No.-06) at Village- Sandikhadar, Tehsil- Pailani, District- Banda, U.P., (Lease Area: 46.00 ha.) M/s Silver Line Auto Mobiles.
- 2. The public hearing was organized on 26/09/2018.
- 3. EIA was submitted by the project proponent through letter dated 09/10/2018.
- 4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/24268/2018		
2. File No. allotted by SEIAA, UP	4216		
3. Name of Proponent	Sri Deobrat Singh		
4. Full correspondence address of proponent and mobile no.	Sri Deobrat Singh S/o Late Shri Dasrath Singh R/o Dasrath Singh Building, Gali No. 02, Ward No 05 Mukhtiyarganj, Raghurajnagar, Satna, Madhya Pradesh - 485001		
5. Name of Project	M/s Silver Line Auto Mobiles		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 176 (Part), 179, 180, 177, 147 (Part), 144 (Part), 141 (Part), 143, 145, 142, 122, 121, 114 (Part) and 117 (Part), (Block No. 06)		
7. Name of River	Ken		
8. Name of Village	Sandikhadar		
9. Tehsil	Pailani		
10. District	Banda		
11. Name of Minor Mineral	Sand mining		
12. Sanctioned Lease Area (in ha)	46.00 ha (113.66 acre)		
13. Mineable Area (in ha)	46.00 ha.		
14. Zero level mRL	91.6		
15. Max. & Min mRL within lease area	Highest mRL is 98.45* in North Lowest mRL is 94.50* in South		
16. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°40'44.82"N	80°18'30.97"E
	B	25°40'45.55"N	80°18'34.38"E
	C	25°41'37.09"N	80°18'33.25"E
	D	25°41'40.16"N	80°18'26.74"E
17. Total Geological Reserves	1865957 m ³		

18. Total Mineable Reserves in LoI	9,20,000 m ³										
19. Total Proposed Production	4600000 m ³ (5 years)										
20. Proposed Production/year	9,20,000 m ³ /annum										
21. Sanctioned Period of Mine lease	5 years										
22. Production of mine/day	3680 m ³ / day										
23. Method of Mining	Opencast/ Semi-Mechanized										
24. No. of working days	250										
25. Working hours/day	8 hrs										
26. No. of workers	116										
27. No. of vehicles movement/day	360										
28. Type of Land	Govt./Non Forest Land										
29. Ultimate Depth of Mining	3.0m										
30. Nearest metalled road from site	0.75km										
31. Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT(KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>1.16</td> </tr> <tr> <td>Suppression of dust</td> <td>10.80</td> </tr> <tr> <td>Plantation</td> <td>2.90</td> </tr> <tr> <td>Total</td> <td>14.86</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT(KLD)	Drinking	1.16	Suppression of dust	10.80	Plantation	2.90	Total	14.86
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Plantation	2.90										
Total	14.86										
32. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh (Servicing Environment and Development) 114 2018										
33. Any litigation pending against the project or land in any court	No										
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-3667/Khanij/30/Banda dated 30.03.2018										
35. Details of Lease Area in approved DSR	Page No- 65 Table No- 69										
36. Proposed CER cost	2.60 lacs										
37. Proposed EMP cost	Recurring Cost -6.0 Lakh, Capital Cost 7.49Lakh										
38. Length and breadth of Haul Road	0.90km and 6m										

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-03

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure 1 & 2 to these minutes regarding mining project. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.

- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 2.60 Lakh/year shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Banda, U.P.
- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

4. Proposed Riverbed Sand/Morrum Mining Project from Ken River of M/s Awasthi Traders at Khand No. - 29/1, Village - BakchhaKhadar, Tehsil- Maudaha, Distt-Hamirpur, Lease Area - 12.145 Ha, effective working Area 8.415 Ha. File No. 4337/Proposal No. SIA/UP/MIN/27752/2018

A presentation was made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Riverbed Sand/Morrum Mining Project from Ken River at Khand No. - 29/1, Village - BakchhaKhadar, Tehsil- Maudaha, Distt-Hamirpur, U.P., (Lease Area - 12.145 Ha.), M/s Awasthi Traders.
2. The public hearing was organized on 20/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/27752/2018																																																														
2. File No. allotted by SEIAA, UP	4337																																																														
3. Name of Proponent	M/s Awasthi Traders ShriSushil Chandra S/o ShriJogeshvarAwasthi																																																														
4. Full correspondence address of proponent and mobile no.	M/s Awasthi Traders ShriSushil Chandra S/o ShriJogeshvarAwasthi R/o Village - Girwan, Tehsil - Naraini, District Banda, Uttar Pradesh. 210001																																																														
5. Name of Project	Sand/Morrum Mining																																																														
6. Project location (Plot/Khasra/Gata No.)	Khand No. 29/1																																																														
7. Name of River	Ken River																																																														
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17. Total Geological Reserves	6,07,250 m ³			
18. Total Mineable Reserves in LOI	1,94,304 m ³ /year			
19. Total Proposed Production	1,94,304 m ³ /year (9,71,520 m ³ in 05 years)			
20. Proposed Production/year	1,94,304 m ³			
21. Sanctioned Period of Mine lease	5 years			
22. Production of mine/day	706.56 m ³ /day			
23. Method of Mining	Opencast Semi-mechanized			
24. No. of working days	275 days			
25. Working hours/day	12 hours			
26. No. Of workers	Approximately 62 labours			
27. No. Of vehicles movement/day	47 units			
28. Type of Land	Non – Agricultural, Government Waste Land (Revenue land)			
29. Ultimate Depth of Mining	3 m			
30. Nearest metalled road from site	MDR (BharuwaSumerpur Banda road) : 5.20 km*(W)			
31. Water Requirement	PURPOSE		REQUIREMENT (KLD)	
	Drinking		1.22	
	Suppression of dust		15.84	
	Plantation		0.03035	
	Others (Stored water)		0.10	
	Total		17.19 KLD	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.			
33. Any litigation pending against the project or land in any court	None			
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Hamirpur Letter No.509/khanij-M-M-C- Tees- Vividh (2017-18) dated 21/06/2018			
35. Details of Lease Area in approved DSR	Page No 63; Table No.20			
36. Proposed CER cost	2% of total project cost i.e. Rs.2,04,71,55/-			
37. Proposed EMP cost/ Total Project Cost	Rs 36,64,765/- & 10,23,57,750/-			
38. Length and Width of Haul Road	Unpaved length 0.99 m and Paved Length 5 m and 6 m width			
39. No. of Trees to be Planted	91			

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The project proponent also informed that as per EIA Notification 14th September, 2006, online submission of EIA report for appraisal after public hearing is next stage in the process of grant of environmental clearance. We are unable to submit our complete EIA report which is of approx. 85 MB on the MoEF&CC portal due to restriction of 20 MB file size. Hence, they are submitting only EMP of the project, minutes of public hearing, risk assessment document which constitute the main domain of an EIA report.

RESOLUTION AGAINST AGENDA NO-04

The proponent/consultant has submitted the REIA, which is the amalgamation of several EIAs. The PP/consultant presented this case individually for the grant of EC. After a detailed and in-depth discussion, the committee in-principle agreed to recommend the case for grant of EC. However, the committee directed the PP/consultant to submit individual EIA to Directorate before the SEIAA meeting.

The committee also decided that if complaints lodged by Mr. Amarjeet Singh Bedi, Advocate, NGT Principal Bench, Delhi and Delhi High Court Bar Council of India found to be substantive EC shall be treated as cancelled.

The recommendation of EC will be subjected to general/ specific conditions as annexed at annexure 1 & 2 to these minutes. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 2,04,71,55/-shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.

- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

5. Proposed River Bed Sand Mining Project from Betwa River for M/s Sanevin Infrastructure Pvt. Ltd., at Gata No.- 864/320, 865/320, Village- Simiriyar, Tehsil- Orai, District- Jalaun, Sanctioned Lease Area: 27.53 Ha, Effective Area: 18.12 Ha File No. 4103/Proposal No. SIA/UP/MIN/21915/2018

A presentation was made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for River Bed Sand Mining Project from Betwa River at Gata No.- 864/320, 865/320, Village- Simiriyar, Tehsil- Orai, District- Jalaun, (Sanctioned Lease Area: 27.53 Ha), M/s Sanevin Infrastructure Pvt. Ltd.
2. The public hearing was organized on 18/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/21915/2018		
2. File No. allotted by SEIAA, UP	4103		
3. Name of Proponent	M/s Sanevin Infrastructure Pvt. Ltd. Proprietor- Shri Dinesh Pratap Singh		
4. Full correspondence address of proponent and mobile no.	M/s Sanevin Infrastructure Pvt Ltd Authorised Signatory- Shri Ramesh Chandra Mishra R/o Branch- 06, Sarojini Naidu Marg, Lucknow, U.P. 226001		
5. Name of Project	Sand/Morium Mining		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 864/320, 865/320		
7. Name of River	Betwa		
8. Name of Village	Simiriya		
9. Tehsil	Orai		
10. District	Jalaun		
11. Name of Minor Mineral	Sand/Morium		
12. Sanctioned Lease Area (in ha)	27.53 ha		
13. Mineable Area (in ha)	18.12 ha		
14. Zero level mRL	105 mRL		
15. Max. & Min mrl within lease area	112 mRL and 106 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillars	Latitude	Longitude
	Sanctioned Lease Area		
	A	25°51'36.66"N	79°32'34.44"E

	B	25°51'53.09"N	79°33'15.80"E
	C	25°51'55.09"N	79°33'13.77"E
	D	25°51'57.19"N	79°33'21.58"E
	E	25°51'53.30"N	79°33'21.57"E
	F	25°51'53.28"N	79°33'19.19"E
	G	25°51'52.64"N	79°33'19.27"E
	H	25°51'52.26"N	79°33'21.57"E
	I	25°51'43.98"N	79°33'22.58"E
	Workable area		
	A	25°51'36.66"N	79°32'34.44"E
	I	25°51'43.98"N	79°33'22.58"E
	P	25°51'47.76"N	79°33'22.08"E
	Q	25°51'47.03"N	79°33'0.05"E
	Non Workable Area		
	Q	25°51'47.03"N	79°33'0.05"E
	B	25°51'53.09"N	79°33'15.80"E
	C	25°51'55.09"N	79°33'13.77"E
	D	25°51'57.19"N	79°33'21.58"E
	E	25°51'53.30"N	79°33'21.57"E
	F	25°51'53.28"N	79°33'19.19"E
	G	25°51'52.64"N	79°33'19.27"E
	H	25°51'52.26"N	79°33'21.57"E
	P	25°51'47.76"N	79°33'22.08"E
17. Total Geological Reserves	13,76,500 m ³		
18. Total Mineable Reserves in LOI	4,12,950 m ³ /year		
19. Total Proposed Production	4,12,950 m ³ /year (20,64,750 m ³ in 05 years)		
20. Proposed Production/year	4,12,950 m ³		
21. Sanctioned Period of Mine lease	5 years		
22. Production of mine/day	1501.6 m ³ /day		
23. Method of Mining	Opencast Semi mechanized		
24. No. of working days	275 days		
25. Working hours/day	12 hours		
26. No. Of workers	Approximately 75 labours		
27. No. Of vehicles movement/day	100 units		
28. Type of Land	Non – Agricultural, Government Waste Land (Revenue land)		
29. Ultimate Depth of Mining	3 m		
30. Nearest metalled road from site	MDR(Kalpi- Dgawa-RathaMarg)- 8.0 km*(SE)		
31. Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking		1.65
	Suppression of dust		11.80
	Plantation		0.069
	Others (Stored water)		0.10
	Total		13.62KLD
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.		
33. Any litigation pending against the project or land in any court	None		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Jalaun Letter No.808/Khanij dated 25/01/2018		
35. Details of Lease Area in approved DSR	Page No 54;		
36. Proposed CER cost	2% of total project cost i.e. Rs.32,22,858/-		

37. Proposed EMP cost & Total Project Cost	Rs. 32,82,643/- &Rs. 16,11,42,928/-
38. Length and Width of Haul Road	Unpaved Length 0.59km and Paved Length 14.5 km and 6 m width
39. No. of Trees to be Planted	206

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The project proponent also informed that as per EIA Notification 14th September, 2006, online submission of EIA report for appraisal after public hearing is next stage in the process of grant of environmental clearance. We are unable to submit our complete EIA report which is of approx. 85 MB on the MoEF&CC portal due to restriction of 20 MB file size. Hence, they are submitting only EMP of the project, minutes of public hearing, risk assessment document which constitute the main domain of an EIA report.

RESOLUTION AGAINST AGENDA NO-05

The proponent/consultant has submitted the REIA, which is the amalgamation of several EIAs. The PP/consultant presented this case individually for the grant of EC. After a detailed and in-depth discussion, the committee in-principle agreed to recommend the case for grant of EC. However, the committee directed the PP/consultant to submit individual EIA to Directorate before the SEIAA meeting.

The committee also decided that if complaints lodged by Mr. Amarjeet Singh Bedi, Advocate, NGT Principal Bench, Delhi and Delhi High Court Bar Council of India found to be substantive EC shall be treated as cancelled.

The recommendation of EC will be subjected to general/ specific conditions as annexed at annexure 1 & 2 to these minutes. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.

- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 32,22,858/-shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Jalaun, U.P.
- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

6. Proposed Riverbed Sand/Morrum Mining Project from Betwa River of M/s Sanewin Infrastructure Pvt. at Khand No.26/7, Village - ChandwariGhurouli, Tehsil - Sarila, District - Hamirpur, Lease Area-36.437 ha, Effective working Area 29.937 ha File No. 4304/Proposal No. SIA/UP/MIN/26125/2018

A presentation was made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Riverbed Sand/Morrum Mining Project from Betwa River at Khand No.26/7, Village - ChandwariGhurouli, Tehsil - Sarila, District - Hamirpur, (Lease Area-36.437 ha), M/s Sanewin Infrastructure Pvt.
2. The public hearing was organized on 19/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/26125/2018
2. File No. allotted by SEIAA, UP	4304

3. Name of Proponent	M/s Sanewin Infrastructure Pvt. Ltd. Propornent- Shri Dinesh Pratap Singh	
4. Full correspondence address of proponent and mobile no.	M/s Sanewin Infrastructure Pvt. Ltd. Authorized Signatory- Shri Ramesh Chandra Mishra R/o H.No. Branch-06, Sarojini Naidu Marg, District - Lucknow, Uttar Pradesh	
5. Name of Project	Sand/Morrum Mining	
6. Project location (Plot/Khasra/Gata No.)	Khand No. 26/7	
7. Name of River	Betwa	
8. Name of Village	ChandwariGhurouli	
9. Tehsil	Sarila	
10. District	Hamirpur	
11. Name of Minor Mineral	Sand/Morrum	
12. Sanctioned Lease Area (in ha)	36.437 ha	
13. Mineable Area (in ha)	29.937 ha	
14. Zero level mRL	107 mRL	
15. Max. & Min mrl within lease area	116 mRL and 112 mRL	
16. Pillar Coordinates (Verified by DMO)	Sanctioned Area	
	Points	Latitude
	A	25°48'32.76"N
	B	25°48'28.26"N
	C	25°48'17.63"N
	D	25°48'17.83"N
	Workable Area	
	D	25°48'17.83"N
	E	25°48'29.51"N
	F	25°48'28.06"N
	G	25°48'26.94"N
	C	25°48'17.63"N
	Non Workable Area	
	A	25°48'32.76"N
B	25°48'28.26"N	
G	25°48'26.94"N	
F	25°48'28.06"N	
E	25°48'29.51"N	
17. Total Geological Reserves	18,21,850 m ³	
18. Total Mineable Reserves in LOI	7,28,640 m ³ /year	
19. Total Proposed Production	7,28,640 m ³ /annum (36,43,200 m ³ in 05 years)	
20. Proposed Production/year	7,28,640m ³	
21. Sanctioned Period of Mine lease	5 years	
22. Production of mine/day	2650 m ³ /day	
23. Method of Mining	Opencast Semi mechanized	
24. No. of working days	275 days	
25. Working hours/day	12 hours	
26. No. Of workers	Approximately 75 labours	
27. No. Of vehicles movement/day	176 units	
28. Type of Land	Non – Agricultural, Government Waste Land (Revenue land)	
29. Ultimate Depth of Mining	3 m	
30. Nearest metalled road from site	SH 21 (BilarayaPanwariMarg)- 2.50 km* (N)	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	2.03
	Suppression of dust	16.0

	Plantation	0.091
	Others (Stored water)	0.10
	Total	18.22 KLD
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.	
33. Any litigation pending against the project or land in any court	None	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Hamirpur Letter No.326/khanij-M-M-C- Tees- Vividh (2018-19) dated 14/05/2018	
35. Details of Lease Area in approved DSR	Page No 63; Table No.20	
36. Proposed CER cost	2% of total project cost i.e. Rs.4,74,13,020/-	
37. Proposed EMP cost/ Total Project Cost	Rs 39,60,486/- & 23,70,65,105/-	
38. Length and Width of Haul Road	Unpaved Length 1.0 km and Paved Length 7.98 km and 6 m width	
39. No. of Trees to be Planted	273	

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The project proponent also informed that as per EIA Notification 14th September, 2006, online submission of EIA report for appraisal after public hearing is next stage in the process of grant of environmental clearance. We are unable to submit our complete EIA report which is of approx. 85 MB on the MoEF&CC portal due to restriction of 20 MB file size. Hence, they are submitting only EMP of the project, minutes of public hearing, risk assessment document which constitute the main domain of an EIA report.

RESOLUTION AGAINST AGENDA NO-06

The proponent/consultant has submitted the REIA, which is the amalgamation of several EIAs. The PP/consultant presented this case individually for the grant of EC. After a detailed and in-depth discussion, the committee in-principle agreed to recommend the case for grant of EC. However, the committee directed the PP/consultant to submit individual EIA to Directorate before the SEIAA meeting.

The committee also decided that if complaints lodged by Mr. Amarjeet Singh Bedi, Advocate, NGT Principal Bench, Delhi and Delhi High Court Bar Council of India found to be substantive EC shall be treated as cancelled.

The recommendation of EC will be subjected to general/ specific conditions as annexed at annexure 1 & 2 to these minutes. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 4,74,13,020/-shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.
- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

7. Proposed Riverbed Sand/Morrum Mining Project from Betwa River of M/s Senvin Infrastructure Pvt. Ltd. located at Khand No. 22/15, Village- RiruaBasaria, Tehsil-Sarila, District-Hamirpur, Sanctioned Lease Area -24.291 Ha., Effective Working Area: 16.131 Ha File No. 4322/Proposal No. SIA/UP/MIN/26229/2018

A presentation was made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Riverbed Sand/Morrum Mining Project from Betwa River at Khand No. 22/15, Village- RiruaBasaria, Tehsil-Sarila, District-Hamirpur, U.P. (Sanctioned Lease Area -24.291 Ha), M/s Senvin Infrastructure Pvt. Ltd.
2. The public hearing was organized on 19/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/26229/2018																																																																																		
2. File No. allotted by SEIAA, UP	4322																																																																																		
3. Name of Proponent	M/s Senwin Infrastructure Pvt. Ltd. Proprietor- Shri Dinesh Pratap Singh																																																																																		
4. Full correspondence address of proponent and mobile no.	M/s Sanewin Infrastructure Pvt. Ltd. Authorized Signatory- Shri Ramesh Chandra Mishra R/o H.No. Branch-06, Sarojini Naidu Marg, District - Lucknow, Uttar Pradesh																																																																																		
5. Name of Project	Sand/Morrum Mining																																																																																		
6. Project location (Plot/Khasra/Gata No.)	22/15																																																																																		
7. Name of River	Betwa																																																																																		
8. Name of Village	RiruaBasaria																																																																																		
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17. Total Geological Reserves	12,14,550 m ³																																																																																		

18. Total Mineable Reserves in LOI	3,88,608 m ³ /year	
19. Total Proposed Production	3,88,608 m ³ /year (19,43,040 m ³ /year)	
20. Proposed Production/year	3,88,608 m ³	
21. Sanctioned Period of Mine lease	5 years	
22. Production of mine/day	1413 m ³ / day	
23. Method of Mining	Opencast Semi mechanized	
24. No. of working days	275 days	
25. Working hours/day	12 hours	
26. No. Of workers	Approximately 77 labours	
27. No. Of vehicles movement/day	94 units	
28. Type of Land	Non – Agricultural, Government Waste Land (Revenue land)	
29. Ultimate Depth of Mining	3 m	
30. Nearest metalled road from site	MDR (Kalpi- Dgawa- RathaMarg): 2.50 km*(W)	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	1.64
	Suppression of dust	39.76
	Plantation	0.061
	Others (Stored water)	0.10
	Total	41.56 KLD
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.	
33. Any litigation pending against the project or land in any court	None	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Hamirpur Letter No.364/khanij-M-M-C- Tees- Vividh (2017-18) dated 28/05/2018	
35. Details of Lease Area in approved DSR	Page No 63; Table No.20	
36. Proposed CER cost	2% of total project cost i.e. Rs.35,37,982/-	
37. Proposed EMP cost/ Total Project Cost	Rs 70,90,653/- & 17,68,99,104/-	
38. Length and Width of Haul Road	Unpaved Length 2.84 km and Paved Length 5.74km and 6 m width	
39. No. of Trees to be Planted	182	

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The project proponent also informed that as per EIA Notification 14th September, 2006, online submission of EIA report for appraisal after public hearing is next stage in the process of grant of environmental clearance. We are unable to submit our complete EIA report which is of approx. 85 MB on the MoEF&CC portal due to restriction of 20 MB file size. Hence, they are submitting only EMP of the project, minutes of public hearing, risk assessment document which constitute the main domain of an EIA report.

RESOLUTION AGAINST AGENDA NO-07

The proponent/consultant has submitted the REIA, which is the amalgamation of several EIAs. The PP/consultant presented this case individually for the grant of EC. After a detailed and in-depth discussion, the committee in-principle agreed to

recommend the case for grant of EC. However, the committee directed the PP/consultant to submit individual EIA to Directorate before the SEIAA meeting.

The committee also decided that if complaints lodged by Mr. Amarjeet Singh Bedi, Advocate, NGT Principal Bench, Delhi and Delhi High Court Bar Council of India found to be substantive EC shall be treated as cancelled.

The recommendation of EC will be subjected to general/ specific conditions as annexed at annexure 1 & 2 to these minutes. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 35,37,982/-shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.
- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.

- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

8. Proposed Riverbed Sand/Morrum Mining Project from Betwa River of ShriAtikurrahman located at Khand No.-22/14,Village-RiruaBasaria,Tehsil-Sarila, Hamirpur, UP Sanctioned Lease Area - 24.291 ha, Effective working Area- 21.191 ha File No. 4317/Proposal No. SIA/UP/MIN/26178/2018

RESOLUTION AGAINST AGENDA NO-08

The project proponent did not appear. The committee discussed and directed that project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online request on prescribed online portal.

9. Proposed River Bed Sand/Morrum Mining Project from Ken River for M/s Silvrr Mist Retail Pvt. Ltd., located at Khand No.- 30/1, Village- Bhulsi, Tehsil- Maudaha, District- Hamirpur, U.P., Sanctioned Lease Area: 36.437 ha, Effective Working Area- 32.827 ha File No. 4234/Proposal No. SIA/UP/MIN/25040/2018

A presentation was made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for River Bed Sand/Morrum Mining Project from Ken River at Khand No.- 30/1, Village-Bhulsi, Tehsil-Maudaha, District-Hamirpur, U.P., (Sanctioned Lease Area: 36.437 ha), M/s Silvrr Mist Retail Pvt. Ltd., located
2. The public hearing was organized on 20/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/25040/2018
2. File No. allotted by SEIAA, UP	4234
3. Name of Proponent	M/s Silvrr Mist Retail Pvt. Ltd. Proprietor- ShriPrashantMalviya
4. Full correspondence address of proponent and mobile no.	M/s Silvrr Mist Retail Pvt. Ltd. Proprietor- ShriPrashantMalviya S/o ShriSantoshMalviya R/o H.No. Ward No.10, Sardar ward, Village - Sohagpur, Tehsil - Hosangabad, District - Hosangabad, Madhya Pradesh
5. Name of Project	Sand/Morrum Mining
6. Project location (Plot/Khasra/Gata No.)	Khand No.30/1
7. Name of River	Ken
8. Name of Village	Bhulsi
9. Tehsil	Maudaha

Minutes of 363rd SEAC Meeting Dated 15/10/2018

10. District	Hamirpur		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in ha)	36.437 ha		
13. Mineable Area (in ha)	32.827 ha		
14. Zero level mRL	87 mRL		
15. Max. & Min mrl within lease area	99 mRL and 88 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillars	Latitude	Longitude
	Sanctioned Lease Area		
	A	25°38'4.83"N	80°17'45.70"E
	B	25°37'57.16"N	80°17'50.29"E
	C	25°38'18.54"N	80°18'28.54"E
	D	25°38'24.83"N	80°18'23.41"E
	Workable Area		
	A	25°38'4.83"N	80°17'45.70"E
	D	25°38'24.83"N	80°18'23.41"E
	E	25°38'19.27"N	80°18'27.92"E
	F	25°38'7.42"N	80°18'12.98"E
	G	25°38'0.89"N	80°17'58.06"E
	H	25°38'2.47"N	80°17'47.15"E
	Non Workable Area		
	H	25°38'2.47"N	80°17'47.15"E
	B	25°37'57.16"N	80°17'50.29"E
G	25°38'0.89"N	80°17'58.06"E	
F	25°38'7.42"N	80°18'12.98"E	
C	25°38'18.54"N	80°18'28.54"E	
E	25°38'19.27"N	80°18'27.92"E	
17. Total Geological Reserves	18,21,850 m ³		
18. Total Mineable Reserves in LOI	5,82,912 m ³ /year		
19. Total Proposed Production as per Form-1, PFR, Mine Plan and presentation at SEAC	5,82,912 m ³ /year (29,14,560 m ³ in 05 years)		
20. Proposed Production/year	5,82,912 m ³		
21. Sanctioned Period of Mine lease	5 years		
22. Production of mine/day	2119.68 m ³ /day		
23. Method of Mining	Opencast Semi mechanized		
24. No. of working days	275 days		
25. Working hours/day	12 hours		
26. No. Of workers	Approximately 75 labours		
27. No. Of vehicles movement/day	141 units		
28. Type of Land	Government Waste Land (Revenue land)		
29. Ultimate Depth of Mining	3 m		
30. Nearest metalled road from site	MDR (Sumerpur-Banda) : 6.5 km*(W)		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	1.89	
	Suppression of dust	26.64	
	Plantation	0.0911	
	Others (Stored water)	0.10	
	Total	28.72 KLD	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.		
33. Any litigation pending against the project or land in any court	None		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Hamirpur Letter No.32 /khanij-M-M-C- Tees- Vividh (2018-19) dated		

	06/04/2018
35. Details of Lease Area in approved DSR	Page No 63; Table No. 20
36. Proposed CER cost	2% of total project cost i.e. Rs 41,37,308/-
37. Proposed EMP cost & Total Project Cost	Rs. 54,23,519/- &Rs. 20,68,65,430/-
38. Length and Width of Haul Road	Unpaved Length 0.99 m and Paved Length 6.75 m and 6 m width
39. No. of Trees to be Planted	273

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The project proponent also informed that as per EIA Notification 14th September, 2006, online submission of EIA report for appraisal after public hearing is next stage in the process of grant of environmental clearance. We are unable to submit our complete EIA report which is of approx. 85 MB on the MoEF&CC portal due to restriction of 20 MB file size. Hence, they are submitting only EMP of the project, minutes of public hearing, risk assessment document which constitute the main domain of an EIA report.

RESOLUTION AGAINST AGENDA NO-09

The proponent/consultant has submitted the REIA, which is the amalgamation of several EIAs. The PP/consultant presented this case individually for the grant of EC. After a detailed and in-depth discussion, the committee in-principle agreed to recommend the case for grant of EC. However, the committee directed the PP/consultant to submit individual EIA to Directorate before the SEIAA meeting.

The committee also decided that if complaints lodged by Mr. Amarjeet Singh Bedi, Advocate, NGT Principal Bench, Delhi and Delhi High Court Bar Council of India found to be substantive EC shall be treated as cancelled.

The recommendation of EC will be subjected to general/ specific conditions as annexed at annexure 1 & 2 to these minutes. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.

- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 41,37,308/-shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.
- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

10. Proposed River Bed Sand Mining Project from Ken River for M/s Silvrr Mist Retail Pvt. Ltd., at Khand No.- 30/2, Village- Bhulsi, Tehsil- Maudaha, Hamirpur, U.P., Sanctioned Lease Area: 36.437 File No. 4100/Proposal No. SIA/UP/MIN/22098/2018

A presentation was made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for River Bed Sand Mining Project from Ken River at Khand No.- 30/2, Village- Bhulsi, Tehsil- Maudaha, Hamirpur, U.P., (Sanctioned Lease Area: 36.437 ha.), M/s Silvrr Mist Retail Pvt. Ltd.
2. The public hearing was organized on 20/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/22098/2018
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Minutes of 363rd SEAC Meeting Dated 15/10/2018

2. File No. allotted by SEIAA, UP	4100		
3. Name of Proponent	ShriPrashantMalviya		
4. Full correspondence address of proponent and mobile no.	M/s Silvrr Mist Retail Private Limited ShriPrashantMalviya S/o ShriSantoshMalviya R/o H.No. Ward No.10, Village - Sohagpur, Tehsil - Hosangabad, District -Hosangabad, Madhya Pradesh.		
5. Name of Project	Sand/Morrum Mining		
6. Project location (Plot/Khasra/Gata No.)	Khand No. 30/2		
7. Name of River	Ken		
8. Name of Village	Bhulsi		
9. Tehsil	Maudaha		
10. District	Hamirpur		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in ha)	36.437 ha		
13. Mineable Area (in ha)	36.437 ha		
14. Zero level mRL	92 mRL		
15. Max. & Min mrl within lease area	101 mRL and 93 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillars	Latitude	Longitude
	Sanctioned Lease Area		
	A	25°39'6.10"N	80°18'56.18"E
	B	25°39'2.85"N	80°19'4.02"E
	C	25°38'33.23"N	80°18'47.34"E
	D	25°38'18.52"N	80°18'28.54"E
	E	25°38'24.84"N	80°18'23.45"E
F	25°38'36.85"N	80°18'40.07"E	
17. Total Geological Reserves	18,21,850 m ³		
18. Total Mineable Reserves in LOI	5,82,912 m ³ /year		
19. Total Proposed Production	5,82,912 m ³ /year (29,14,560 m ³ in 05 years)		
20. Proposed Production/year	5,82,912 m ³		
21. Sanctioned Period of Mine lease	5 years		
22. Production of mine/day	2120 m ³ /day		
23. Method of Mining	Opencast Semi mechanized		
24. No. of working days	275 days		
25. Working hours/day	12 hours		
26. No. Of workers	Approximately 75 labours		
27. No. Of vehicles movement/day	141 units		
28. Type of Land	Non – Agricultural, Government Waste Land (Revenue land)		
29. Ultimate Depth of Mining	3 m		
30. Nearest metalled road from site	MDR (Bharuwa-Sumerpur-Banda Road) – 6.20 km*(W)		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	1.89	
	Suppression of dust	15.72	
	Plantation	0.0911	
	Others (Stored water)	0.10	
	Total	17.80 KLD	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.		
33. Any litigation pending against the project or land in any court	None		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Hamirpur Letter No.1178 /khanij-M-M-C- Tees- Vividh (2017-18) dated 09/02/2018		
35. Details of Lease Area in approved DSR	Page No 54;		

36. Proposed CER cost	2% of total project cost i.e. Rs.41,07,278/-
37. Proposed EMP cost & Total Project Cost	Rs. 39,22,019/- &Rs. 20,53,63,930/-
38. Length and Width of Haul Road	Unpaved length 1.31 m and Paved Length 6.75 m and 6 m width
39. No. of Trees to be Planted	273

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The project proponent also informed that as per EIA Notification 14th September, 2006, online submission of EIA report for appraisal after public hearing is next stage in the process of grant of environmental clearance. We are unable to submit our complete EIA report which is of approx. 85 MB on the MoEF&CC portal due to restriction of 20 MB file size. Hence, they are submitting only EMP of the project, minutes of public hearing, risk assessment document which constitute the main domain of an EIA report.

RESOLUTION AGAINST AGENDA NO-10

The proponent/consultant has submitted the REIA, which is the amalgamation of several EIAs. The PP/consultant presented this case individually for the grant of EC. After a detailed and in-depth discussion, the committee in-principle agreed to recommend the case for grant of EC. However, the committee directed the PP/consultant to submit individual EIA to Directorate before the SEIAA meeting.

The committee also decided that if complaints lodged by Mr. Amarjeet Singh Bedi, Advocate, NGT Principal Bench, Delhi and Delhi High Court Bar Council of India found to be substantive EC shall be treated as cancelled.

The recommendation of EC will be subjected to general/ specific conditions as annexed at annexure 1 & 2 to these minutes. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.

- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 41,07,278/-shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.
- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

11. Proposed River Bed Sand/Morrum Mining Project from Ken River for M/s GyanInfrabuild Pvt. Ltd., located at Khand No.- 30/3, Village- Bhulsi, Tehsil- Maudaha, District-Hamirpur, Sanctioned Lease Area: 36.437 ha, Effective Working Area- 34.437 ha File No. 4233/Proposal No. SIA/UP/MIN/24938/2018

A presentation was made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for River Bed Sand/Morrum Mining Project from Ken River at Khand No.- 30/3, Village- Bhulsi, Tehsil- Maudaha, District-Hamirpur, (Sanctioned Lease Area: 36.437 ha), M/s GyanInfrabuild Pvt. Ltd.
2. The public hearing was organized on 20/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/24938/2018
2. File No. allotted by SEIAA, UP	4233

Minutes of 363rd SEAC Meeting Dated 15/10/2018

3. Name of Proponent	M/s GyanInfrabuild Pvt. Ltd. Proprietor- ShriSatyendra Kumar Sharma		
4. Full correspondence address of proponent and mobile no.	M/s GyanInfrabuild Pvt. Ltd. Proprietor- ShriSatyendra Kumar Sharma S/o ShriBachchu Sharma R/o Village - AwaleshpurKandwa, District - Varanasi, U.P.		
5. Name of Project	Sand/Morrum Mining		
6. Project location (Plot/Khasra/Gata No.)	Khand No.30/3		
7. Name of River	Ken		
8. Name of Village	Bhulsi		
9. Tehsil	Maudaha		
10. District	Hamirpur		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in ha)	36.437 ha		
13. Mineable Area (in ha)	34.437 ha		
14. Zero level mRL	86 mRL		
15. Max. & Min mrl within lease area	102 mRL and 87 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillars	Latitude	Longitude
	Sanctioned Lease Area		
	A	25°39'6.19"N	80°18'56.21"E
	B	25°39'2.90"N	80°19'4.04"E
	C	25°39'55.25"N	80°19'0.04"E
	D	25°39'54.49"N	80°18'49.85"E
	Workable Area		
	A	25°39'6.19"N	80°18'56.21"E
	D	25°39'54.49"N	80°18'49.85"E
	E	25°39'55.08"N	80°18'57.43"E
	F	25°39'47.46"N	80°19'2.24"E
	G	25°39'40.70"N	80°19'3.88"E
	H	25°39'36.00"N	80°19'2.62"E
	I	25°39'36.05"N	80°19'4.91"E
	B	25°39'2.90"N	80°19'4.04"E
	Non Workable Area		
	G	25°39'40.70"N	80°19'3.88"E
	H	25°39'36.00"N	80°19'2.62"E
	I	25°39'36.05"N	80°19'4.91"E
	F	25°39'47.46"N	80°19'2.24"E
	C	25°39'55.25"N	80°19'0.04"E
	E	25°39'55.08"N	80°18'57.43"E
17. Total Geological Reserves	18,21,850 m ³		
18. Total Mineable Reserves in LOI	5,82,912 m ³ /year		
19. Total Proposed Production as per Form-1, PFR, Mine Plan and presentation at SEAC	5,82,912 m ³ /year (29,14,560 m ³ in 05 years)		
20. Proposed Production/year	5,82,912 m ³		
21. Sanctioned Period of Mine lease	5 years		
22. Production of mine/day	2119.68 m ³ /day		
23. Method of Mining	Opencast Semi mechanized		
24. No. of working days	275 days		
25. Working hours/day	12 hours		
26. No. Of workers	Approximately 75 labours		
27. No. Of vehicles movement/day	141units		
28. Type of Land	Government Waste Land (Revenue land)		
29. Ultimate Depth of Mining	3 m		
30. Nearest metalled road from site	MDR (Sumerpur-Banda) : 6.5 km*(W)		

31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	1.89
	Suppression of dust	17.04
	Plantation	0.0911
	Others (if any)	0.10
	Total	19.12 KLD
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.	
33. Any litigation pending against the project or land in any court	None	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Hamirpur Letter No.30 /khanij-M-M-C- Tees- Vividh (2018-19) dated 06/04/2018	
35. Details of Lease Area in approved DSR	Page No 63; Table No. 20	
36. Proposed CER cost	2% of total project cost i.e. Rs 41,10,908/-	
37. Proposed EMP cost & Total Project Cost	Rs. 41,03,519/- &Rs. 20,55,45,430/-	
38. Length and Width of Haul Road	Unpaved Length 1.42 m and Paved Length 6.75 m and 6 m width	
39. No. of Trees to be Planted	273	

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The project proponent also informed that as per EIA Notification 14th September, 2006, online submission of EIA report for appraisal after public hearing is next stage in the process of grant of environmental clearance. We are unable to submit our complete EIA report which is of approx. 85 MB on the MoEF&CC portal due to restriction of 20 MB file size. Hence, they are submitting only EMP of the project, minutes of public hearing, risk assessment document which constitute the main domain of an EIA report.

RESOLUTION AGAINST AGENDA NO-11

The proponent/consultant has submitted the REIA, which is the amalgamation of several EIAs. The PP/consultant presented this case individually for the grant of EC. After a detailed and in-depth discussion, the committee in-principle agreed to recommend the case for grant of EC. However, the committee directed the PP/consultant to submit individual EIA to Directorate before the SEIAA meeting.

The committee also decided that if complaints lodged by Mr. Amarjeet Singh Bedi, Advocate, NGT Principal Bench, Delhi and Delhi High Court Bar Council of India found to be substantive EC shall be treated as cancelled.

The recommendation of EC will be subjected to general/ specific conditions as annexed at annexure 1 & 2 to these minutes. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.

- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 41,10,908/-shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.
- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

12. Proposed River Bed Sand / Morrur Mining Project at Yamuna River of M/s Vikas Enterprises, located at Khand No.- 31/5 Village - Patyaura, Tehsil- Hamirpur, District- Hamirpur, U.P., (Leased Area-36.44 Ha.), M/s Vikas Enterprise. File No. 4358/Proposal No. SIA/UP/MIN/27821/2018

A presentation was made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for River Bed Sand / Morrur Mining Project in Yamuna River at Khand No.- 31/5 Village - Patyaura, Tehsil- Hamirpur, District- Hamirpur, U.P., (Leased Area-36.44 Ha.), M/s Vikas Enterprise.
2. The public hearing was organized on 18/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/27821/2018		
2. File No. allotted by SEIAA, UP	4358		
3. Name of Proponent	M/s Vikas Enterprises Shri Vikas Sachan S/o Shri Ashok Kumar		
4. Full correspondence address of proponent and mobile no.	M/s Vikas Enterprises Shri Vikas Sachan S/o Shri Ashok Kumar R/o Village - Kalaulitir Danda, Tehsil - Hamirpur, District - Hamirpur, Uttar Pradesh 210301		
5. Name of Project	Sand/Morrur Mining		
6. Project location (Plot/Khasra/Gata No.)	Khand No. 31/5		
7. Name of River	Yamuna River		
8. Name of Village	Patyaura		
9. Tehsil	Hamirpur		
10. District	Hamirpur		
11. Name of Minor Mineral	Sand/Morrur		
12. Sanctioned Lease Area (in ha)	36.437 ha		
13. Mineable Area (in ha)	33.267ha		
14. Zero level mRL	90 mRL		
15. Max. & Min mrl within lease area	94 mRL and 99 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanctioned Area		
	Points	Latitude	Longitude
	A	25°55'28.61"N	80°15'45.21"E
	B	25°55'54.02"N	80°16'4.92"E
	C	25°55'45.21"N	80°16'15.64"E
	D	25°55'22.20"N	80°15'57.36"E
	Workable Area		
	A	25°55'28.61"N	80°15'45.21"E
	E	25°55'51.92"N	80°16'3.28"E
	F	25°55'43.72"N	80°16'14.52"E
	D	25°55'22.20"N	80°15'57.36"E
	Non Workable Area		
	B	25°55'54.02"N	80°16'4.92"E
C	25°55'45.21"N	80°16'15.64"E	
F	25°55'43.72"N	80°16'14.52"E	
E	25°55'51.92"N	80°16'3.28"E	
17. Total Geological Reserves	18,21,850m ³		
18. Total Mineable Reserves in LOI	7,28,640 m ³ /year		

19. Total Proposed Production	7,28,640 m ³ /year (36,43,200 m ³ in 05 years)	
20. Proposed Production/year	7,28,640 m ³	
21. Sanctioned Period of Mine lease	5 years	
22. Production of mine/day	2649.6 m ³ /day	
23. Method of Mining	Opencast Semi mechanized	
24. No. of working days	275 days	
25. Working hours/day	12 hours	
26. No. Of workers	Approximately 75 labours	
27. No. Of vehicles movement/day	176 units	
28. Type of Land	Non – Agricultural, Government Waste Land (Revenue land)	
29. Ultimate Depth of Mining	3 m	
30. Nearest metalled road from site	NH 86(Kanpur –Dewas) : 12.0 km*(N)	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	2.03
	Suppression of dust	39.6
	Plantation	0.091
	Others (Stored water)	0.10
	Total	41.82 KLD
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.	
33. Any litigation pending against the project or land in any court	None	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Hamirpur Letter No.449/khanij-M-M-C- Tees- Vividh (2018-19) dated 11/07/2018	
35. Details of Lease Area in approved DSR	Page No 61; Table No.20	
36. Proposed CER cost	2% of total project cost i.e. Rs.48,06,202/-	
37. Proposed EMP cost/ Total Project Cost	Rs 72,05,486/- & 24,03,10,105/-	
38. Length and Width of Haul Road	Unpaved Length 1.98km and Paved Length 11.4 and 6 m width	
39. No. of Trees to be Planted	273	

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The project proponent also informed that as per EIA Notification 14th September, 2006, online submission of EIA report for appraisal after public hearing is next stage in the process of grant of environmental clearance. We are unable to submit our complete EIA report which is of approx. 85 MB on the MoEF&CC portal due to restriction of 20 MB file size. Hence, they are submitting only EMP of the project, minutes of public hearing, risk assessment document which constitute the main domain of an EIA report.

RESOLUTION AGAINST AGENDA NO-12

The proponent/consultant has submitted the REIA, which is the amalgamation of several EIAs. The PP/consultant presented this case individually for the grant of EC.

After a detailed and in-depth discussion, the committee in-principle agreed to recommend the case for grant of EC. However, the committee directed the PP/consultant to submit individual EIA to Directorate before the SEIAA meeting.

The committee also decided that if complaints lodged by Mr. Amarjeet Singh Bedi, Advocate, NGT Principal Bench, Delhi and Delhi High Court Bar Council of India found to be substantive EC shall be treated as cancelled.

The recommendation of EC will be subjected to general/ specific conditions as annexed at annexure 1 & 2 to these minutes. The committee also stipulated following specific conditions:

- 1- Pakkamotorable haul road to be maintained by the project proponent.
- 2- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 3- Permission from the competent authority regarding evacuation route should be taken.
- 4- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 5- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 6- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 7- Provision for cylinder to workers should be made for cooking.
- 8- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 9- Provide suitable mask to the workers.
- 10- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 11- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
- 12- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 13- Provision for two toilets and hand pumps should be made at mining site.
- 14- Drinking water for workers would be provided by tankers.
- 15- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 16- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 17- Corporate Environmental Responsibility (CER) plan with minimum Rs. 48,06,202/- shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.

- 18- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 19- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 20- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 21- Width of the haul road shall be more than 6 meter.
- 22- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

13. Sand Morrur mining at Khand No. K-1 Gata no. 364Mi, 366Mi, 367Mi, 390Mi, Vill: Kharka, Tehsil Bhognipur, Distt: Kanpur Dehat.U.P. L. area 16.3 ha. File No. 4159/Proposal No. SIA/UP/MIN/22652/2018

RESOLUTION AGAINST AGENDA NO-13

The project proponent did not appear. The committee discussed and directed that project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online request on prescribed online portal.

(Dr. SaritaSinha)
Member

(Dr. ArvindMathur)
Member

(Dr. VirendraMisra)
Member

(Dr. Pramod Kumar Mishra)
Member

(Dr. Richhpal Singh Sangu)
Member

(Dr. Ajoy Kumar Mandal)
Member

(ShriMerajUddin)
Member

(Dr. Rajive Kumar)
Member

(Dr. (Prof.) S. N. Singh)
Chairman

Annexure-1

**GENERAL CONDITIONS PRESCRIBED BY SEIAA/SEAC, UP FOR SAND/MORUM
MINING PROPOSALS**

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating

projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Annexure-2

Specific Conditions for Sand Moram Mining :-

1. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
2. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
3. The Environmental clearance will be co-terminus with the mining lease period.
4. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
5. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
6. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
7. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
8. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
9. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
10. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
11. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
12. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
13. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
14. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of

- the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
15. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
 16. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
 17. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 18. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
 19. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 20. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
 21. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
 22. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
 23. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
 24. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
 25. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
 26. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
 27. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
 28. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
 29. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

30. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
32. Waste water from potable use be collected and reused for sprinkling.
33. During the school opening and closing time vehicle movement will be restricted.
34. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.